## IN THE HIGH COURT AT CALCUTTA NOTIFICATION

No. 1560 - RG. Date: 08.04.2021.

It is hereby notified for information of all concerned that the Hon'ble the Chief Justice, High Court, Calcutta, upon consideration of the recommendations of the Hon'ble Covid Committee of this Hon'ble Court, has been pleased to direct that from 12<sup>th</sup> April till 30<sup>th</sup> April, 2021, the directions for functioning of the High Court at its Principal seat at Kolkata and of its Circuit Benches at Port Blair and Jalpaiguri are modified to the following extent:

- 1. Proceedings shall be held physically or virtually or in a hybrid of the two modes as per existing Notifications. Physical appearance and examination of witnesses in the suit court are postponed to a date after 30<sup>th</sup> April, 2021, subject to review of the COVID situation.
- 2. The Court shall only entertain applications, motions, admission of appeals and part-heard hearing matters. Other hearing matters shall be listed after 30<sup>th</sup> April, 2021, on review of the COVID situation.
- 3. Matters in the list of each Bench except the Benches dealing with bail and anticipatory bail application should be around 60.
- 4. The Office bearers of the Bar are requested to advise their members to leave Court immediately after the matter in which they are appearing physically, is over.
- 5. The office bearers of the Bar are further requested to persuade any member having cold, cough or fever to abstain from attending Court.
- 6. Litigants are not permitted to enter the Court premises, unless they have to appear in person or summoned by the Court. However, the litigants are permitted limited access on the ground floor for attestation of affidavits.
- 7. The Members of the Bar are requested to follow the COVID-19 norms.

By Order, Sd/-

[Prasenjit Biswas]

Registrar General.